

of the Central Government Employees Consumer Co-operative Society Limited, New Delhi, for the year 1983-84 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Government Employees Consumer Cooperative Society Limited, New Delhi, for the year 1983-84.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT-3189/86]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Consumer Co-operative Society Limited, New Delhi, for the year 1984-85 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Government Employees Consumer Cooperative Society Limited, New Delhi, for the year 1984-85.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library. See No. LT-3190/86].

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 1984-85 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding

Review by the Government on the working of the Grih Kalyan Kendra, New Delhi, for the year 1984-85.

[Placed in Library. See No. LT-3191/86].

12.10 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY GENERAL : Sir, I have to report the following message received from the Secretary General of Rajya Sabha :—

"I am directed to inform the Lok Sabha that the Dock Workers (Safety, Health and Welfare) Bill, 1985 which was passed by the Lok Sabha at its sitting held on the 2nd December, 1985, has been passed by the Rajya Sabha at its sitting held on the 10th November, 1986, with the following amendments :—

Enacting formula

(1) That at page 1, line 1, *for* the word "Thirty-Sixth" the word "Thirty-Seventh" be *substituted*.

Clause 1

(short title, extent, Commencement and Application)

(2) That at page 1, line 4, *for* the figure "1985" the figure "1986" be *substituted*.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.